

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.6- IA/258(AHM) 2024
In
C.P.(IB)/259(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Zep Infratech Limited
V/s
Kolon Investments Private Limited

.....Applicant

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Kamil Lokhandwala, Adv.
For the Respondent :

ORDER

IA/258(AHM) 2024

This is the Report of Constitution of CoC of Corporate Debtor being M/s. Kolon Investments Private Limited filed by the Counsel for the applicant. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, **IA/258(AHM) 2024** stands disposed off.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)